

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2687**

TO BE ANSWERED ON THE 2ND AUGUST, 2022/ SRAVANA 11, 1944 (SAKA)

MEDICAL FACILITIES IN JAILS

2687. SHRI VIJAYAKUMAR (ALIAS) VIJAY VASANTH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has advised prison authorities to segregate first time offenders in jails from repeated offenders in all the States and UTs;

(b) if so, the details along with the action taken by the States thereon; and

(c) whether the States and UTs have also been directed to strengthen the medical facilities in the jail hospitals and dispensaries and also to implement effective jamming solutions with the use advanced technology and if so, the action taken by the States and UTs on the directive of the Union Government, if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (c): Prison Reforms and sharing of guidelines with the States and Union Territories (UTs) for efficient prison administration is a continuous process. The Ministry of Home Affairs (MHA) has advised the States and UTs that first time offenders and repeat offenders may be segregated and should be housed in separate wards/prison complex with a view to ensure that habitual offenders are not able to negatively influence the first time offenders. States and UTs have also been advised to

strengthen and improve the medical facilities in the jail hospitals/dispensaries in such a manner that reduces the requirement of referral of inmates outside the prison complex. They have also been advised to ensure effective jamming solutions in prisons by making use of modern day advances in technology to restrict illegal access/use of mobile phones by inmates.

‘Prisons’/‘persons detained therein’ is a “State List” subject under Entry 4 of List II of the Seventh Schedule to the Constitution of India. Administration and management of prisons and prisoners is the responsibility of State Governments, who are competent to take necessary steps for implementation of the guidance provided to them in the matter of efficient prison administration .
